

SCHEDULE II

FORM C

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 17 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

F.No. V(30)95/ARC/CIRP/Adi Ispat/CGST/GDHD/2019-20/313

Date:- 21.10.2022

To

The Interim Resolution Professional / Resolution Professional
Sri Daulat Ram Jain
IP No.:IBBI/IPA-001/IP-P00945/2017-2018/11565
33, Shakespeare Sarani,
Kolkata-700017
Email: adiispat.rp@gmail.com, daulatjain@rediffmail.com

From

G. Naveen Kumar, Assistant Commissioner,
Central goods & Service Tax and Central Excise,
Giridih Division, Barmasia Road, Giridih-815301 (Jharkhand)
E-mail ID: div.giridih@icegate.gov.in

Subject: Submission of proof of claim in respect of the liquidation of M/s Adi Ispat Private Limited [Central Excise Registration No.AAECA8248FXM001], Manjhladih, Gadi Srirampur, Giridih (Jharkhand) under the Insolvency and Bankruptcy Code, 2016.

Madam/Sir,

I, G. Naveen Kumar, Assistant Commissioner, Central Goods & Service Tax and Central Excise, Giridih Division, Barmasia Road, Giridih-815301 (Jharkhand), hereby submit this proof of claim in respect of the corporate insolvency resolution process in the case of M/s Adi Ispat Private Limited [Central Excise Registration No.AAECA8248FXM001], Manjhladih, Gadi Srirampur, Giridih (Jharkhand). The details for the same are set out below:

1.	NAME OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	G. Naveen Kumar, Assistant Commissioner
2.	ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	Central goods & Service Tax and Central Excise, Giridih Division, Barmasia Road, Giridih-815301 (Jharkhand) E-mail ID: div.giridih@icegate.gov.in
3.	TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT LIQUIDATION COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM	STATUTORY DUES OF Rs.13135808/- [DISALLOWED CENVAT CREDIT & CESSES OF Rs.43,61,517/-] (+) [INTEREST OF Rs.4412774/- AS ON 22.11.2019] (+) [PENALTY OF Rs.43,61,517/-]

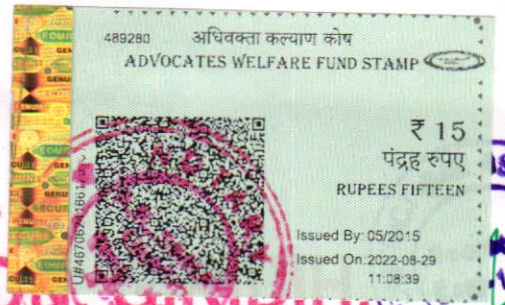
4.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	<p>ORDER-IN-ORIGINAL NC. 13/AC/CE/GDH/(16-17)2017 DATED 26.09.2017 OF SRI SUDARSHAN SHIT, Assistant Commissioner, Central Goods & Service Tax and Central Excise, Division Giridih, Barmasia Road, Giridih-815301 (Jharkhand) issued under File No. V(72)79/Adi Ispat/Adjn./Ran-II/2015/GDHD/721 dated 26.09.2017.</p> <p>This ORDER-IN-ORIGINAL WAS DELIVERED TO M/s Adi Ispat Private Limited on 04.01.2018.</p>
5.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OF SUIT OR ARBITRATION PROCEEDINGS	<p>AN APPEAL OF M/s Adi Ispat Private Limited is pending before the Commissioner (Appeal), Central goods & Service Tax and Central Excise, Ranchi as the Commissioner (Appeal) had transferred the instant appeal to the Call Book vide Order-in-Appeal No.226/RAN/2019 dated 11.03.2019 issued under C.No. XAP/08/RAN/2018-19/1049-1053 dated 18.03.2019.</p>
6.	DETAILS OF HOW AND WHEN DEBT INCURRED	<p>M/s Adi Ispat Private Limited had availed and utilised CENVAT Credit of Rs.43,61,517/- (INCLUSIVE OF CESSSES), THE DUTY PAID ON VARIOUS INADMISSIBLE ITEMS LIKE M.S.CHANNEL, M.S.JOIST, H.R.PLATE ETC. DURING THE PERIOD FROM SEPTEMBER' 2013 TO MARCH' 2014 BY WAY OF SUPPRESSION OF FACTS.</p>
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE OPERATIONAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	<p>M/s Adi Ispat Private Limited had made a pre-deposit of Rs.327114/- VIDE CHALLAN No. 50025 DT. 03.04.2018.</p>
8.	DETAILS OF ANY RETENTION OF TITLE IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE DEBT REFERS OR ANY OTHER SECURITY	NOT APPLICABLE
8A.	WHETHER SECURITY INTEREST RELINQUISHED	NO
9.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	---

10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE OPERATIONAL CREDITOR'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	(I) BASIC EXCISE DUTY A/C CODE - 00380003 - Rs.42,34,493/- (II) ED. CESS A/C CODE - 00380111 - Rs.84683/- (III) SHE CESS A/C CODE - 00380115 - Rs.42341/- (IV) INTEREST (OTHER RECEIPTS) A/C CODE - 00380087 - Rs.4412774/- (V) PENALTY (OTHER RECEIPTS) A/C CODE - 00380087 - Rs.43,61,517/-
11.	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM.	(I) ATTESTED COPY OF ORDER-IN-ORIGINAL No.13/AC/CE/GDH/(16-17)2017 DATED 26.09.2017 (II) ATTESTED COPY OF LETTER DATED 05.04.2018 OF M/s Adi Ispat Private Limited confirming the receipt of the ORDER-IN-ORIGINAL DATED 26.09.2017 (III) ATTESTED COPY OF INTEREST CALCULATION CHART IN ANNEXURE-I & CENVAT CREDIT UTILISATION CHART IN ANNEXURE-II (IV) ATTESTED COPY OF CHALLAN No. 50025 DT. 03.04.2018 OF M/s Adi Ispat Private Limited (V) Attested copy of Order-in-Appeal No.226/RAN/2019 dated 11.03.2019

<p style="text-align: center;"><i>Naveen Kumar</i> 21/7/22</p> Signature of operational creditor or person authorised to act on his behalf (Please enclose the authority if this is being submitted on behalf of the operational creditor)
Name in BLOCK LETTERS G. NAVEEN KUMAR
Position with or in relation to creditor Assistant Commissioner
Address of person signing Central Goods & Service Tax and Central Excise, Giridih Division, Barmasia Road, Giridih-815301 (Jharkhand)



*PAN, Passport, AADHAAR Card or the identity card issued by the Election Commission of India.



DISTRICT BAR ASSOCIATION

Serial No. A 41117 /22



**Before NOTARY Public / EXECUTIVE Magistrate, Giridih
AFFIDAVIT**

I, G.Naveen Kumar, currently residing at Dhanbad, do solemnly affirm and state as follows:

1. The above named corporate debtor was, at liquidation commencement date, that is, the 27th day of September, 2022 and still is, justly and truly indebted to me ~~for to me~~ and *[insert name of copartners]*, my co-partners in trade, or, as the case may be] in the sum of Rs. 1,31,35,808/- (Rupees One Crore Thirty One Lakh Thirty Five Thousand Eight Hundred and Eight Only) for disallowed cenvat credit & cesses, interest and penalty.
2. In respect of my claim of the said sum or any part thereof, I have relied on and the documents specified below:
 - (i) ORDER-IN-ORIGINAL No.13/AC/CE/GDH/(16-17)2017 DATED 26.09.2017 OF SRI SUDARSHAN SHIT, Assistant Commissioner, Central goods & Service Tax and Central Excise, Division Giridih, Barmasia Road, Giridih-815301 (Jharkhand) issued under File No. V(72)79/Adi Ispat/Adjn./Ran-II/2015/GDHD/721 dated 26.09.2017
 - (ii) INTEREST CALCULATION CHART IN ANNEXURE-I
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my/our order, to my/our knowledge or belief, for my/ our use, had or received any manner of satisfaction or security whatsoever, save and except the following:

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SL No. Date.
21 OCT 2022

M/s Adi Ispat Private Limited had made a pre-deposit of Rs.327114/-
VIDE CHALLAN NO. 50025 DT. 03.04.2018.

Solemnly, affirmed at Giridih on this 21st day of October, 2022



Before me,

Notary / Oath Commissioner

[Handwritten Signature]
21/10/22
Deponent's signature

VERIFICATION

I, G. Naveen Kumar, the Deponent hereinabove, do hereby verify and affirm that the contents of para to of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom.

Verified at Giridih on this 21st day of October 2022.

[Handwritten Signature]
21/10/22
Deponent's signature

G. Naveen Kumar
Sri/Smt. *G. Naveen Kumar*
who is Identified by Advocate *Kumar Rakesh*
Solemnly affirm and declared before me

[Handwritten Signature]
AJIT KR. SAHAY
NOTARY GIRIDIH
Reg No 7551J

I identified the deponent who has
put his/her Signature
LT/RTI in my presence

Kumar Rakesh
21/10/2022
Advocate
Giridih

21 OCT 2022